



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA**

IA NO 90 OF 2025/EZ

IN

O. A. NO. 58 OF 2025/EZ

IN THE MATTER OF:

Kali Charan Chand ... Applicant

Vs

State of Odisha and Others ... Respondents

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Place: Jaleswar.

Date: - 03.09.2025

Kali Charan Chand.
APPLICANT

Kali Charan Chand

MOB- 7978930789

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- X -

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**INTERLOCUTORY APPLICATION FOR
EXTENSION OF TIME TO FILE
REJOINDER**

MOST RESPECTFULLY SHOWETH:

1. That the Applicant has filed the above Original Application (OA No. 58 of 2025) before this Hon'ble Tribunal against illegal sand mining operation in Subarnarekha River at Mouza- Mahammad Nagar Patna DLC Forest land & near Sekhasari Ka sand source under Jaleswar Tahasil, Balasore District, Odisha.
2. That this Hon'ble Tribunal, vide its order dated 24.07.2025, directed the Applicant to file his response/rejoinder to the counter affidavits filed by the Mining Officer, Balasore, and the Divisional Forest Officer, Balasore.
3. That in order to prepare a proper rejoinder with reference to official records, the Applicant has filed applications under the Right to Information Act, 2005 before the Mining Officer, Balasore; the Collector, Balasore; the Tahasildar Jaleswar; the Superintending

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Engineer Irrigation Division Balasore; and the Sub-Collector, Balasore seeking certified copies of relevant documents pertaining to the impugned sand mining activities.

4. That despite repeated requests and reminders, the said RTI applications are still pending consideration and the information has not been supplied to the Applicant.

5. That without access to such certified records, the Applicant is unable to prepare a complete and effective rejoinder to the counter affidavits filed by the Respondents.

6. That the Applicant undertakes to file the rejoinder within four weeks from the date of receipt of the required information under RTI.

PRAYER

In view of the above, it is most humbly prayed that this Hon'ble Tribunal may graciously be pleased to:

a) Grant the Applicant an extension of at least four weeks' time to file his rejoinder to the counter affidavits filed by the Mining Officer and the Divisional Forest Officer, Balasore; and

b) Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

And for this act of kindness, the applicant shall duty bound ever pray.

Place: Jaleswar

Date: 03.09.2025

Kali Charan Chand.
APPLICANT

✱

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IA NO _____ OF 2025/EZ
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AFFIDAVIT

**SANDIP KU. MOHANTY
Notary. ON 15/12**

I, Kali Charan Chand, aged about 29 years, S/O-Maheswar Chand, At/Po- Mahammad Nagar Patna, P.S- Jaleswar, Dist-Balasore, Pin- 756086; Odisha do hereby solemnly affirm and state as:

1. That I am the Applicant in the accompanying Interlocutory Application and I am well conversant with the facts and circumstances of the case; hence, I am competent to swear to this Affidavit.
2. That the statements made in paragraphs 1 to 6 of the accompanying Interlocutory Application are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.
3. That the documents referred to in the Application are true copies of their respective originals.

Kali charan chand.
DEPONENT

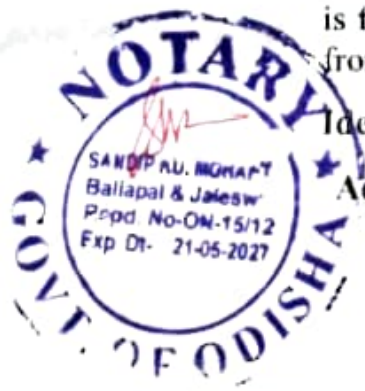
VERIFICATION

Verified on dt. 03.09.2025 at Jaleswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By *Kali charan chand.*
 being identified by Mr. *Self* .Adv
 on dt. *03.09.25* at *07:18 P.M*
Sandip Kumar Mohanty
 Notary. ON-15/12 *03.09.2025*



*SI No. 950
Jot No. 03.09.25*



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to Sanjib, apurba, ... ^

From Kalicharan Chand •
kalicharanchand7@gmail.com

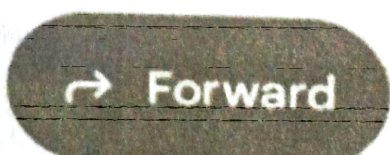
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